

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“DB” BENCH, AGRA**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER &  
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

**ITA No. 50/Agr/2021  
(Assessment Year 2015-16)**

M/s Agra Mathura City Transport Services Ltd. 96, Gwalior Road, Naulakha, Agra, Uttar Pradesh- 282002	Vs.	Pr.CIT-1 Uttar Pradesh 282002
स्थायीलेखासं./जीआइआरसं./PAN/GIR No: AAKCA3921F		
Appellant	..	Respondent

Appellant by:	Sh. Mridul Pathak, CA
Respondent by:	Sh. Sukesh Kumar Jain, CIT DR

Date of Hearing	10.02.2025
Date of Pronouncement	10.02.2025

**ORDER**

**PER BENCH:**

This assessee's appeal for assessment year 2015-16 arises against the revisionary order of Ld. Pr.CIT, Agra-1 dated 31-03-2021. The consequential assessment has been framed u/s 143(3) r.w.s. 263 of the Act on 31-03-2022.

2. The Ld. AR sought withdrawal of the appeal on the ground that the assessee has opted for settlement of dispute under the Direct Tax Vivad Se Vishwas Scheme, 2024 against demand arising out of consequential

order. The copy of Form No.1 has been placed on record which has not been disputed by the revenue.

3. Accepting the prayer of the assessee, the appeal is dismissed as withdrawn subject to all just exceptions.

Order pronounced in the open court on 10<sup>th</sup> February, 2025.

Sd/-  
(Manoj Kumar Aggarwal)  
ACCOUNTANT MEMBER

Sd/-  
(Satbeer Singh Godara)  
JUDICIAL MEMBER

Dated 10.02.2025

PS: Rohit

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT AGRA